

IN THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH (COURT – II)
(Through Hybrid Mode)

Item No. 136

IA(I.B.C)/1427(CH)2022

IA(I.B.C)/1429(CH)2022

IA(I.B.C)/1741(CH)2023

IA(I.B.C)/2091(CH)2023

IA(I.B.C)/2092(CH)2023

In

CP(IB) No. 155/Chd/Hry/2018

(Admitted)

IN THE MATTER OF:

Hind Tradex Ltd.

...Petitioner-Operational Creditor

Versus

Lakshmi Precision Screws Ltd.

...Respondent-Corporate Debtor

Under Section: 9, 66(1), 43(1) r/w 44 (1), 60(5) IBC 2016

Rule: 11 of NCLT, 2016

Order delivered on 23.04.2024

Due to paucity of time, the matter could not be taken up today, hence
adjourned to 29.05.2024.

Sd/-

Court Officer